

ITEM NO.11

COURT NO.14

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Petition for Special Leave to Appeal (Cr1.) No. 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS /ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

WITH

Cr1.A. No. 1431/2019 (II)

(IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 12-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR

Mr. Jagjit Singh Chhabra, AOR

Mr. Saksham Maheshwari, Adv.

Mr. Vipin Singh Bansal, Adv.

Mr. Nishant Yadav, Adv.

Mr. Kanav Agarwal, Adv.

Mr. Anas Tanwir, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR
Mr. Ambuj Ojha, Adv.

Mr. Mrigendra Singh, Sr. Adv.
Mr. D. S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is informed that petitioner No. 1 is undergoing treatment; and he has been recalled on 12.05.2022 for further course of treatment/management by the Department of Surgery, King George's Medical College, Lucknow. Hence, adjourned today.

List these matters on 18.05.2022.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)